IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

O. A. No. XXXXXX

373/92

199×

10.4.1992 DATE OF DECISION

Shri T.C. Govinda Swamy Applicant (§)

Applicant in person Advocate for the Applicant (s)

Versus

Union of India (Secy., Min. .Respondent (s) of Labour) and another

Shri NN Sugunapalan, SCGSC Advocate for the Respondent (s)

CORAM:

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The Hon'ble Mr.

Shri NV Krishnan

- Administrative Member

The Hon'ble Mr.

Shri AV Haridasan

- Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement? So to be referred to the Reporter or not?

3. Whether their Lordships wish to see the fair copy of the Judgement? \sim

4. To be circulated to all Benches of the Tribunal?

JUDGEMENT

(Hon'ble Shri AV Haridasan, Judicial Member)

In this application, filed under Section 19 of the Administrative Tribunals Act of 1985, the applicant has prayed that the respondent 1 may be directed to publish the award of the Industrial Tribunal, Quilon in ID 77/90 without further delay.

When the matter came up for admission on 9.3.92, the learned counsel for the respondents took some time to verify whether the award has already been published or not. But when the case came up again today, the learned counsel for the respondents submitted that he could not yet get any

Received on 18/92

instruction from the respondents. In the circumstances, in order to obviate any further delay in the matter, we feel that the proper course would be to direct the respondent 1 to publish the award of the Industrial Tribunal in the Gazette within a stipulated time. The counsel on either side is agreeable to this course.

- 3. Hence, we admit this application and dispose of the same with direction to respondent 1 to publish the award of the Industrial Tribunal, Quilon (ID 77/90) in the Gazette within a period of these months from the date of communication of this order under intimation to the applicant. We further direct the respondent 1 to forward the award for publication to the respondent 2 within a period of 15 days from the date of receipt of this order.
- 4. The application is disposed of as above. There is no order as to costs.

(A.V. HARIDASAN JUDICIAL MEMBER

(N.V. KRISHNAN)
ADMINISTRATIVE MEMBER

10.4.1992